

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4064/2021**

This the 02nd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Riyaz Ahmed Malik, aged: 32 years, S/o Abdul Rashid Malik, R/o Peerbagh, Srinagar.

.....Applicant

(Advocate:- M/s. R.A. Bhat & Associates-**Not Present**)

**Versus**

1. Mr. D.K. Malhotra, Chairman, Life Insurance Corporation, Central Office Jivanbhima Marg, Mumbai.
2. Mr. M.R. Kumar, Executive Director Life Insurance Corporation Central Office Jivanhima, Marg, Mumbai.
3. Mr. A.P. Singh, Zonal Manager, Life Insurance Corporation Zone Office, New Delhi.
4. Mr. D.C. Thakur, Divisional manager, LIC of India Divisional Office Sonaawari Srinagar.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Deputy Advocate General)

**ORDER  
[O R D E R]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted at the Bar that since the respondent Life Insurance Corporation of India has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Life Insurance Corporation of India under the Act.



We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Life Insurance Corporation of India.



2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.
4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 31.03.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**